

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISIONAL BENCH  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 05/04/2017 AT 10.30 AM**

**PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL**

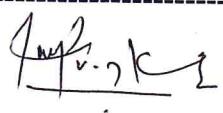


**COMPANY APPLICATION NO. :**

**PETITION NUMBER : TCP/101/2016**

**NAME OF THE PETITIONER(S) : Vis-Ram Financial Services Private Limited**

**NAME OF THE RESPONDENT(S) : Metafilms (India) Limited & 33 others**

**UNDER SECTION : 111, 111A, 235(2), 397/398**

S.No.	Name (in Capital)	Represented by	Signature
1.	H. KARTHIK SEETHADEI N.P. VIJAY KUMAR R. PRADEEP	Counsel for Respondents 1-31 & 33	
2-	SUELV ADVOCATE FOR PETITIONER.	Counsel for Petitioner thru IL SUBRAMANIAN Advocate	
3.	PRAKASH GOIKLANET ADVOCATE FOR R-32	thru representative counsel B. BALAMURUGAN.	

**ORDER**

Counsel for Petitioner present. Counsel for R1 to R31 and R33 present. Counsel for R32 present. Counsel for the Petitioner in CA 2/2016 submitted his arguments in part on the question of maintainability. For continuation, time is enlarged. Put up on **20.4.2017 at 2.30 P.M.**

  
(Ch. Md. Sharief Tariq)  
Member (Judicial)

  
(K. Anantha Padmanabha Swamy)  
Member (Judicial)